



By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/3626 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 15th July, 2019.

Sub: **Casual leave along with Station leave permission.**

Ref:- Letter No.DJCH.I-5/2019/1638 dated 02.07.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2(two) days on 15.07.2019 and 16.07.2019 along with headquarter leave permission from the afternoon of 13.07.2019 (after completion of Lok Adalat) till the morning of 17.07.2019, has been granted/rejected.

The senior most Judicial officer at the station will remain in charge of your court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2002/3627 / dated 15.07.19
Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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